

J  
ITEM NO.206

COURT NO.14

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1233/2012  
(From the judgement and order dated 29/07/2011 in CRLMC No.15687/2011, of  
The HIGH COURT OF PATNA)

J.L.SOMAN & ORS.

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR

Respondent(s)

(With appln(s) for stay and office report)  
(For final disposal)

WITH SLP(Crl) NO. 1232 of 2012  
(With appln. for ad-interim ex-parte stay and office report)  
(For final disposal)

SLP(Crl) NO. 1234 of 2012  
(With appln. for ad-interim ex-parte stay and office report)  
(For final disposal)

Date: 06/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA  
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.  
Mr. Smarhar Singh, Adv.  
Mr. T. Mahipal, Adv.

For Respondent(s) Ms. Prerna Singh, Adv.  
Mr. Gopal Singh, Adv.  
Mr. Vipin Kumar Jai ,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard.  
Judgment reserved.

[RAJNI MUKHI]  
SR. P.A.

[USHA SHARMA]  
COURT MASTER